

ITEM NO.1 Court 4 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.615/2021

SOCIAL DEMOCRATIC PARTY OF INDIA (SDPI) Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(With appln.(s) for IA No.65862/2021-EXEMPTION FROM FILING
AFFIDAVIT)

Date : 16-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. A. Selvinraja, AOR
 Mr. A. Mohamed Yusuff, Adv.
 Mr. A. Raja Mohamed, Adv.
 Mrs. V. Shahira Banu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Two reliefs have been sought in these proceedings under Article 32 (i) a direction to the Union government to formulate a pan India policy to provide Covid-19 vaccination free of cost; and (ii) a direction for the constitution of an independent body under the supervision of the Supreme Court to ensure that this is achieved.

- 2 The petition was filed on 10 May 2021 in the midst of second wave of the Covid-19 pandemic. Since then, several orders have been passed by this Court, including the order dated 31 May 2021 in *Suo Moto Writ Petition (Civil) No 3 of 2021*. There has been a modification in the policy of the Union government.
- 3 Insofar as the second prayer is concerned, a National Task Force has already been constituted by this Court in the *suo moto* proceedings.
- 4 In the circumstances, Mr A Selvinraja, counsel appearing on behalf of the petitioner does not press the petition at this stage reserving liberty to assist this Court in the *suo moto* proceedings if the need should arise in the future.
- 5 The petition is accordingly dismissed as withdrawn.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master